

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**CP No.49/Chd/Hry/2021**

**Under Section 241, 242 of the  
Companies Act, 2013**

**In the matter of:-**

Mr. Dinesh Gupta

...Petitioner

Versus

M/s Crazterzone Private Limited & Ors. ....Respondents

**Present through Video Conferencing : -**

Mr. Sandeep Bhuraria, Mr. Jasmeet Singh Bhatia, Ms. Mahima Malhotra and Mr. Monish Surendran, Advocates for the petitioner

Mr. Karan Setia, Advocate on behalf of Mr. Himanshu Raj, Advocate with Mr. Anshu Chaudhary, Ms. Sapna Radhawa and Ms. Kamaljot, Advocates for the Respondent No.2 and 3

Mr. APS Sehgal, Advocate for Respondent No.5-HDFC Bank Limited

Heard Mr. Sandeep Bhuraria, learned counsel appearing for the petitioner. Issue notice to the respondents. Mr. Karan Setia, Advocate on behalf of Mr. Himanshu Raj, Advocate, the learned counsel accepts notice for respondent No.2 and 3 and Mr. APS Sehgal, the learned counsel accepts notice for respondent No.5-HDFC Bank Limited. The petitioner shall collect the notice from the Registry and send the same through speed post and e-mail along with copy of petition and the entire paper book to the remaining respondents and file affidavit of service along with copy of emails sent, postal receipts and tracking reports within three weeks.

2. In case, the service of speed post on the remaining respondents are not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one

Hindi) having wide circulation in the area and file affidavit of service along with paper clippings.

3. The respondents, after receipt of notice or date of publication, as the case may be, shall file their respective replies, if any, within three weeks, with a copy in advance to the counsel opposite and rejoinder thereto, if any be filed two weeks thereafter with a copy in advance to the counsel opposite.

4. In the meanwhile, respondent No.1 to 3 is directed to maintain status quo with regard to the shareholding pattern obtaining as on date. The respondent No.2 and 3 are directed not to utilise the funds in the accounts of respondent No.1 Company except in the usual course of business, until further orders.

4. List the matter on 29.11.2021.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 16, 2021  
AV